

IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

IA No. 9/KB/2021
In
CP (IB) No. 159/KB/2019

CORRIGENDUM TO ORDER
DATED: 21.01.2021

In the matter of

United Bank of India

...Financial Creditor

Versus

Zenith Finesee India Private Limited

...Financial Creditor

And

In the matter of

Animesh Mukhopadhyay
RP of Zenith Finesee India Private Limited

...Applicant

Date of order: 17.02.2021

Coram:

Shri Rajasekhar V.K. : Member (Judicial)
Shri Harish Chander Suri : Member (Technical)

ORDER

1. The court convened by video conference today.
2. In the order dated 21.01.2021 in IA No. 9/KB/2021 filed in CP (IB) No. 159/KB/2019, paragraph 5 stands deleted and after paragraph 4 of the said order, following paragraphs are added:
 5. The Ld. Counsel appearing for the RP further submitted that fifty days were lost in litigation delay in submission of revised resolution plan. Therefore, this fifty days period may also be excluded from the CIRP period.

6. We have perused the application and heard the Ld. Counsel for the RP. We are satisfied with the submission made by the Ld. Counsel for the RP and are inclined towards allowing the prayers made. The prayers are hereby allowed. After allowing the prayers for exclusion of unutilised period of 104 (54+50) days, the CIRP period of 270 days shall now end on 12.04.2021.
3. Paragraph 6 of the order dated 21.01.2021 shall be read as paragraph 7.
4. Rest of the order dated 21.01.2021 shall stand unchanged.

Harish Chander Suri
Member (Technical)

Rajasekhar V.K.
Member (Judicial)

17.02.2021

SR (LRA)